

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No. 415 of 2019

1. Sunil Kumar Mandal
2. Talo Baske Appellants
Versus
The State of Jharkhand. Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellants : M/s A.K. Kashyap, Sr. Advocate
Rashmi Kumar & Anurag Kashyap, Advocates
For the State : Mrs. Priya Shrestha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I. A. No. 784 of 2020 & I.A. No. 2040 of 2020

6/ 24.06.2020 Heard learned counsels for the appellants and the learned counsel for the State on the interlocutory applications filed by the appellants for granting bail during the pendency of this appeal.

The appellants have been convicted and sentenced for the offences under Sections 399, 402 / 34 of the Indian Penal Code and Sections 25(1-B)(a), 26 and 35 of the Arms Act.

The impugned Judgment shows that from possession of appellant No.1, one *lathi* and from possession of appellant No.2, one knife were recovered while it is alleged that they had assembled for committing the *dacoity*. Admittedly no *dacoity* was committed.

In the facts of this case, we are inclined to release the appellants, Sunil Kumar Mandal and Talo Baske on bail. Accordingly, the appellants, named above, are directed to be released on bail, during the pendency of this appeal, on furnishing bail bonds of Rs.10,000/- (ten thousand) each, with two sureties of the like amount each, to the satisfaction of learned Addl. Sessions Judge-XII, Hazaribag, in connection with S.T. No. 351 of 2017.

Both the aforesaid interlocutory applications are accordingly, allowed.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)